## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.A. No. 08/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE PARTIES: M/s. Dorf-Ketal Chemicals India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Rajah Shah Advocate Rajah Shah

## **ORDER**

T.C.S.A. No. 4/230-232/NCLT/MB/MAH/2017
T.C.S.A. No. 5/230-232/NCLT/MB/MAH/2017
T.C.S.A. No. 6/230-232/NCLT/MB/MAH/2017

T.C.S.A. No. 7/230-232/NCLT/MB/MAH/2017

T.C.S.A. No. 8/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby appoints M/s. Bhupendra G. Fafadia & Co., Mumbai as C.A. with remuneration of Rs. 2,00,000/-(consolidated), to assist OL of Mumbai in filing his report before this Bench.

CSAs are hereby disposed of.

Sd/-

B.S.V. PRAKASH KÜMAR Member (Judicial).

Sd/-

V. NALLASENAPATHY Member (Technical).